The Tamil Nadu Enfranchised Inams Act, 1866

Act 4 of 1866

Keyword(s):
Exempt Enfranchised Inams, Hereditary Village
18. It shall be lawful for the [State Government] to make by notice published in the [Official Gazette] to make by-laws, and prescribe such by-laws as may from time to time seem necessary for the more effectually preventing the spreading of infectious or contagious diseases among animals; provided that such by-laws shall not be repugnant to the provisions of this or any other Act.

A breach of any such by-laws shall render the party liable on conviction before a Magistrate, to a fine not exceeding rupees ten, commutable to simple imprisonment for fifteen days.

'(Tamil Nadu) Act No. IV of 1866'.

[The (Tamil Nadu) Enfranchised Inams Act, 1866.]

(Received the assent of the Governor on the 30th August 1866, and of the Governor-General on the 24th September 1866).

An Act to exempt enfranchised village or other service inams, whether Revenue or Police, from the operation of Regulation VI of 1831.

WHEREAS in the [State of Tamil Nadu] certain inams attached to hereditary village or other officers in the Revenue and Police Departments—the claims connected with which are, under the provisions of

1 The words "Provincial Government" were substituted for the words "Governor in Council" by the Adaptation Order of 1937 and the word "State" was substituted for "Provincial" by the Adaptation Order of 1950.

2 These words were substituted for the words "Fort St. George Gazette" by the Adaptation Order of 1937.

3 These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969, which came into force on the 14th January 1969.

4 Short title, "The Madras Enfranchised Inams Act, 1866" was given by the Repealing and Amending Act, 1901 (Central Act XI of 1901). As to the true intent and meaning of this Act, see Tamil Nadu Act VIII of 1869.

5 Regulation VI of 1831 has been repealed by the Madras Hereditary Village Offices Act, 1895 (Madras Act III of 1895), which Madras Act has since been repealed by Tamil Nadu Act 20 of 1968.

6 This expression was substituted for the expression "Madras Presidency" by the Tamil Nadu Adaptation of Laws Order, 1970, which was deemed to have come into force on the 14th January 1969.
Regulation VI of 1831, exclusively adjudicable by the officers of Government in the Revenue Department—have been, and may yet be, under sanction of Government, enfranchised from the condition of service and placed in the same position as other descriptions of landed property, in regard to their future succession and transmission; It is hereby enacted as follows:

1. All hereditary village or other service inams, falling hitherto exclusively under the cognizance of the officers of Government in the Revenue Department, under the provisions of Regulation VI of 1831 which have been or shall be enfranchised from the condition of service by the Inam Commissioner, or other officer acting under the sanction of [the State Government], shall be exempt from the operation of the aforesaid Regulation.

2. The title-deed issued by the Inam Commissioner or other officer duly authorized or an authenticated extract from the register of the Commissioner or other officer, shall be deemed sufficient proof of the enfranchisement of the land previously held on service tenure.

3. Provided that nothing in this Act shall be construed as authorizing any Court of Civil Judicature to call into question decisions affecting any service inams which may have been already passed by revenue officers acting under the provisions of Regulation VI of 1831 prior to the enfranchisement of such inams.

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